

HARYANA VIDHAN SABHA

LIST OF BUSINESS FOR THE MEETING OF THE HARYANA VIDHAN SABHA TO BE HELD IN THE HALL OF THE HARYANA VIDHAN SABHA, VIDHAN BHAWAN, CHANDIGARH, ON WEDNESDAY, THE 3RD SEPTEMBER, 2008 AT 11.00 A.M.

I. QUESTIONS.

Questions entered in the separate list to be asked and answers given.

II. MOTION UNDER RULE 15

A MINISTER to move that the proceedings on the items of business fixed for today be exempted at this day's sitting from the provisions of the Rule 'Sittings of the Assembly', indefinitely.

III. MOTION UNDER RULE 16

A MINISTER to move that the Assembly at its rising this day shall stand adjourned sine-die.

IV. PAPERS TO BE LAID ON THE TABLE OF THE HOUSE

1. A MINISTER to lay on the Table the Annual Report of Haryana Forest Development Corporation Limited for the year 2001-2002, as required under section 619-A(3)(b) of the Companies Act, 1956.
2. A MINISTER to lay on the Table the Annual Statement of Accounts of Haryana Urban Development Authority for the year 2006-2007, as required under section 19-A(3) of the Comptroller and Auditor General's (Duties, Powers and Conditions of Service) Act, 1971.
3. A MINISTER to lay on the Table the 8th Annual Report of Uttar Haryana Bijli Vitran Nigam Limited for the year 2006-2007, as required under section 619-A(3)(b) of the Companies Act, 1956.

V. LEGISLATIVE BUSINESS

1. The Haryana Appropriation (No.3) Bill, 2008. A MINISTER to introduce the Haryana Appropriation (No.3) Bill;
to move that the Haryana Appropriation (No.3) Bill be taken into consideration at once;
Also to move that the Bill be passed.
2. The Haryana Municipality Public Disclosure Bill, 2008. A MINISTER to introduce the Haryana Municipality Public Disclosure Bill;
to move that the Haryana Municipality Public Disclosure Bill be taken into consideration at once ;
Also to move that the Bill be passed.
3. The Haryana Fire Services Bill, 2008. A MINISTER to introduce the Haryana Fire Services Bill;
to move that the Haryana Fire Services Bill be taken into consideration at once ;
Also to move that the Bill be passed.

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| 4. | The Haryana Municipal Corporation (Amendment) Bill, 2008. | A MINISTER | to introduce the Haryana Municipal Corporation (Amendment) Bill;

to move that the Haryana Municipal Corporation (Amendment) Bill be taken into consideration at once ;

Also to move that the Bill be passed. |
| 5. | The Haryana Town Improvement Bill, 2008. | A MINISTER | to introduce the Haryana Town Improvement Bill;

to move that the Haryana Town Improvement Bill be taken into consideration at once ;

Also to move that the Bill be passed. |
| 6. | The Haryana Municipal Citizens Participation Bill, 2008. | A MINISTER | to introduce the Haryana Municipal Citizens Participation Bill;

to move that the Haryana Municipal Citizens Participation Bill be taken into consideration at once ;

Also to move that the Bill be passed. |
| 7. | The Haryana Urban Development Authority (Amendment) Bill, 2008. | A MINISTER | to introduce the Haryana Urban Development Authority (Amendment) Bill;

to move that the Haryana Urban Development Authority (Amendment) Bill be taken into consideration at once ;

Also to move that the Bill be passed. |

CHANDIGARH:
THE 2ND SEPTEMBER, 2008

SUMIT KUMAR
SECRETARY.